

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1454
ANSWERED ON:29.07.2015
Central Deputation of IAS Officers
Tadas Shri Ramdas Chandrabhanji

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the maximum tenure of central deputation applicable to Indian Administrative Service officers at various levels including cooling off period;
- (b) whether the Government has simplified the rules regarding sending the officers of Indian Administrative Service (IAS) back to their parent cadre from central deputation without facing the extended cooling off period;
- (c) if so, the details thereof;
- (d) whether the Government also proposes to simplify the service rules of the non-IAS officers of the country on the lines of the rules simplified for IAS officers; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): In terms of Consolidated Deputation Guidelines dated 28/11/2007, the maximum tenure and cooling off period of central deputation applicable to Indian Administrative Service officers at various levels are as under:

Level of post	Tenure	Cooling off period
Under Secretary	3 years	3 years
Deputy Secretary	4 years	
Director	5 years	
Joint Secretary	5 years	
Chief Vigilance Officers (CVOs)	6 years	
Joint Secretary	7 years (subject to 3 years in the second post, and also subject further to a minimum of 5 years in the Centre.)	
Additional Secretary	4 years	1 year
Secretary	No ceiling	Nil

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(b)&(c): In terms of Office Memorandum dated 3rd July, 2015 and 24th April, 2014, guidelines have been amended to allow officers to be repatriated without extended cooling off in the following cases:

- (i) When an officer is repatriated to his cadre to be appointed as Chief Secretary
- (ii) Where an officer working as Director, Census Operations (DCO) is repatriated on the request of the State Government
- (iii) When the officer completes three years as DCO and reverts to his cadre with the NOC of the Registrar General of India and the approval of the ACC

The Consolidated Deputation Guidelines is applicable to All India Service officers, however, not applicable for non-IAS.

(d)&(e): There is no proposal as such.
